

so far identified and earmarked items of production for ancillary development and 5 enterprises have also identified ancillary units to be provided with technical and other assistance. Purchase contracts have also been entered into with such units by 3 of the enterprises.

Alleged Diversion of Profits out of Newspapers to Industrial Ventures

3463. SHRI N. K. SANGHI :
SHRI BISHWANATH
JHUNJHUNWALA :

Will the Minister of COMPANY AFFAIRS be pleased to state :

(a) whether the leading newspapers in the country are ploughing a substantial portion of their profits in other industrial venture and if so, the 'extent of diversion' ; and

(b) whether Government propose to institute high level inquiry into the matter?

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : (a) Nine newspaper companies associated with industrial houses had an investment of about Rs. 448 lacs in industrial venture at the end of the year 1969-70. Information as to what portion of it was financed out of their profits is not available.

(b) No such proposal is at present under the consideration of the Government.

राष्ट्रीयकृत बैंकों द्वारा बिहार के गया जिले के किसानों को दिया गया ऋण

3464. श्री ईश्वर चौबरी: क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि:

(क) ऋण कार्यों के लिये बिहार के गया जिले में किसानों को स्टेट बैंक अथवा अन्य राष्ट्रीयकृत बैंकों द्वारा कितनी राशि का ऋण दिया गया है;

(ख) क्या किसानों को बैंकों से ऋण प्राप्त करने में बहुत सी कठिनायों का सामना करना

पड़ रहा है ; और

(ग) क्या सरकार का विचार यह सुनिश्चित करने के लिये, कि किसानों को बैंकों से ऋण प्राप्त करने में कोई कठिनाई न हो, कोई कार्यवाही करने का है ?

वित्त मंत्रालय में राज्य मन्त्री (श्री को० आर० गल्ले): (क) से (ग). सूचना सम्भव सीमा तक इकट्ठी की जा रही और सभा-पटल पर रख दी जायेगी ।

Officers/Employees of the Fertilizer Corporation of India on Official Tour at Calcutta on March 7-8-1972

3465. SHRI JAGDISH NARAIN
MANDAL :
SHRI SWAMI BRAHMA-
NANDJI :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) the number, names and designations of Officers/employees of the Fertilizer Corporation of India who were at Calcutta on Official tour on March 7-8-72 :

(b) the total expenditure incurred on their visit to Calcutta !

(c) whether they went on tour to attend any important private function on these dates at Calcutta and whether they attended any such function there ; and

(d) if so, Government's reaction there-
to ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : (a) to (b). The information is being collected and will be placed on the Table of the Sabha.

C. B. I. enquiry into the deteriorating of Fertilizer Corporation of India

3466. SHRI JAGDISH NARAIN
MANDAL :
SHRI JAGANNATH MISRA :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state : ,

(a) whether attention of Government has been drawn by certain Members of Parliament to an emergent need for an independent C. B. I. enquiry into the deteriorating affairs of the Fertilizer Corporation of India; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF LAW AND JUSTICE AND PETROLIUM AND CHEMICALS (SHRI H. R. GOKHALE) :

(a) Copies of a memorandum containing allegations against the management of Fertilizer Corporation of India have been received from some Members of Parliament. Request has also been received subsequently for referring the allegations to the C. B. I. for enquiry.

(b) The allegations are presently under examination of Government.

High Powered Commission to examine the Working of Fertilizer Corporation of India

3467. SHRI SWAMI BRAHMA NANDJI :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether there is any proposal under consideration of Government to set up a high-powered Commission to examine the working of the Fertilizer Corporation of India with particular reference to the memoranda on corruption, losses nepotism, groupism and demoralisation in the Fertilizer Corporation of India submitted by a large number of Members of Parliament since August 1971 :

(b) if so, the outline thereof ; and

(c) the time by which the Commission is likely to be set up and what will be its terms of reference ?

THE MINISTER OF LAW AND JUSTICE, AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE):

(a) There is at present no proposal to set up a high-powered Commission to

examine the working of Fertilizer Corporation of India. The memoranda received from the Members of Parliament containing allegations against the management of Fertilizer Corporation of India are under examination.

(b) and (c). Do not arise.

जम्मू और काश्मीर में शरणार्थी कर का न लगाया जाना

3468. श्री हुकम चन्द कछवाय: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बंगला शरणार्थी सहायता के नाम पर लगाये गये करों से जम्मू और काश्मीर राज्य को मुक्त रखा गया है; और

(ख) यदि हां, तो इसके क्या कारण हैं ?

वित्त नंत्रालय में राज्य मंत्री (श्री के० आर० गणेश): (क) और (ख). स्टाम्प तथा उत्पादन शुल्क (संशोधन) अधिनियम 1971 और रेलयात्री किराया अधिनियम 1971 के अन्तर्गत लगाया जानेवाला शुल्क कर सारे भारत वर्ष में लागू होता है, जिसमें जम्मू और काश्मीर राज्य भी सम्मिलित है। परन्तु, डाक बस्तु कर अधिनियम 1971 और अन्तर्देशीय हवाई यात्रा कर अधिनियम 1971 जम्मू और काश्मीर राज्य में लागू नहीं होते, क्योंकि संविधान के तत् सम्बन्धी उपबन्ध, फिलहाल उस राज्य में लागू नहीं होते। संगत उपबन्धों को, संविधान अनुच्छेद 370 के अन्तर्गत, राष्ट्रपति के एक अध्यादेश द्वारा जम्मू और काश्मीर राज्य में लागू किया जा रहा है उक्त अधिनियमों के अन्तर्गत करों का क्षेत्रविस्तार करने के लिये आवश्यक विधि-निर्माण का कार्य, अध्यादेश जारी होने के बाद हाथ में लिया जायगा।